

sions) of the Annual Report of the Permanent Indus Commission for the year ended the 31st March, 1972). [Placed in Library see No. TL-3178/72]

13.09 hrs

Supreme Court (Enlargement of Criminal Appellate Jurisdiction) Amendment Bill

SECRETARY : I beg to lay on the Table of the House the Supreme Court Enlargement of Criminal Appellate Jurisdiction) Amendment Bill, 1972 as passed by Rajya Sabha on the 3rd June, 1972.

ASSENT TO BILLS

SECRETARY : I beg to lay on the Table nine Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 31st May, 1972 :—

- (1) The Departmental Inquiries (Enforcement of Attendance of Witnesses and Production of Documents) Bill, 1972.
- (2) The Drugs and Cosmetics (Amendment) Bill, 1972.
- (3) The Architects Bill, 1972.
- (4) The Maternity Benefit (Amendment) Bill, 1972.
- (5) The Cantonments (Extension of Rent Control Laws) Amendment Bill, 1972.
- (6) The Secunderabad and Aurangabad Cantonments House Rent Control Law (Repeal) Bill, 1972.
- (7) The Prevention of Food Adulteration (Extension to Kohima and Mokokchung Districts) Bill, 1972.
- (8) The Taxation Laws (Extension to Jammu and Kashmir, Bill, 1972.
- (9) The Hire-purchase Bill, 1972.

I also lay on the Table copies duly authenticated by the Secretary of Rajya Sabha, of the following ten Bills passed by the Houses of Parliament during the

last session and assented to since a report was last made to the House on the 31st May, 1972 : —

- (1) The General Insurance (Emergency Provisions) Amendment Bill, 1972.
- (2) The National Service Bill, 1972.
- (3) The Constitution (Twenty-ninth Amendment) Bill, 1972.
- (4) The Salaries and Allowances of Member of Parliament (Amendment) bill 1972.
- (5) The Delhi Lands (restrictions on Transfer) Bill 1972.
- (6) The Criminal Law (Amendment) Bill, 1972.
- (7) The Industrial Disputes (Amendment) Bill, 1972.
- (8) The University Grants Commission (Amendment) Bill 1972.
- (9) The Aligarh Muslim University (Amendment) Bill, 1972.
- (10) The Delhi Co-operative Societies Bill, 1972.

13.10 hrs

RESIGNATION OF MEMBER

(Shri S.M. Krishna)

MR. SPEAKER : I have to inform the House that Shri S.M. Krishna, an elected Member of Lok Sabha from Mandya Constituency of Mysore, has resigned his seat in Lok Sabha with effect from the 23rd June, 1972.

GENERAL INSURANCE BUSINESS (NATIONALISATION) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI DARBARA SINGH (Hosiharpur):
Sir, I beg to move :

"That this House do extend upto the 21st August, 1972 the time appointed for the presentation of the Report of the joint Committee on the Bill to provide for the acquisition and transfer of shares

of Indian insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interests of the community and to ensure that the operation of the economic system does not result in the concentration of wealth of the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto."

SHRI DINEN BHATTACHARYYA (Serampore) : This report was almost over and at the last moment why is he asking for extension ? May I know whether Mr. J.R.D. Tata and some business sharks met the Prime Minister just on the eve of the finalisation of the report and do they want to water down whatever recommendations have been made by the Joint Committee and this is why this extension is sought ?

SHRI INDRAJIT GUPTA (Alipore) : Sir, some reason must be given for seeking this extension of time. Otherwise, our party is also completely opposed to the extension. What it actually means is that this Bill not going to be completed in this session at all, because time is sought upto 21st August and the House will be adjourning within 10 days. It means this Bill is being shelved again and postponed to the winter session. We want to know whether the time was not adequate for the committee to complete its work or what is the reason? We are not going to take it as a routine matter at all, because there are all sorts of reports and rumours flying around. I do not want to go into that now because I will be accused of casting aspersions. But there are people in the country who are interested in getting this Bill shelved. We want to know the reason. We are prepared to give it like that.

श्री अटल बिहारी वाजपेयी (बालियर) : अध्यक्ष जी, मुझे भी इस पर आपत्ति है कि अगर समय बढ़ाना है और समय बढ़ाने के लिए कोई उचित कारण है तो 21 अगस्त तक बढ़ाने का कोई भय नहीं है। फिर तो अगले सेशन के प्रथम दिवस तक समय लेना चाहिए। बिल पाने के बाद उस पर

बर्खा हो सके, फिर बिल सदन में पारित हो सके इस की संभावना नहीं है। अध्यक्ष जी, सरकार 50 बिल पेश कर रही है। समय सदन का कम कर दिया गया है। यह बिल 21 को पाने के बाद कब इस पर बर्खा होगी, कब पास होगा, कब राज्य सभा में जायेगा ? तो मुझे लगता है कि कुछ गड़बड़ है। या तो समय अगले सेशन तक बढ़ाये या बढ़ाये नहीं।

SHRI DARBARA SINGH : On the 7th of this month we held a meeting. Some members suggested that it should be postponed because this is the first Bill coming up after the 25th Amendment of the Constitution.

Therefore, it will be in the fitness of things at the Bill should be gone through by the committee very thoroughly before adopting the Bill, as amended by the Joint Committee and finalising the Report. Otherwise, there is no other reason for this postponement. We held several meetings and 13 associations were called for giving evidence. People from all walks of life came and gave evidence before us and we heard them on every point. So, it is not correct to say that this postponement is on account of some other considerations.

SHRI S.M. BANERJEE (Kanpur) : Sir, may I say—

SHRI R.V. SWAMINATHAN (Madurai) : Sir, a point of order. Shri Banerjee is a member of the Joint Committee. How can he be permitted to make a submission at this stage ?

SHRI S.M. BANERJEE : I only want to refer to the suggestion made just now that it should be taken up at the next session.

SHRI INDERAJIT GUPTA : Shri Darbara Singh says that some members made this suggestion and, therefore, the whole Committee decided to postpone it. I find it very unsatisfactory.

SHRI S.M. BANERJEE : I have given a note of dissent to the Report. Let no impression go round the country that mem-

bers of the Joint Committee wanted postponement of consideration of the Bill at the instance of Shri JRD Tata or others.

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H.R. GOKHALE) : Government is very anxious to pass this Bill quickly in this session. There is no intention of postponing it to the next session. As Shri Darbara Singh has rightly stated, probably this is going to be the first legislative measure to be passed after the passing of the 24th and 25th Constitution Amendment Bill and I have no doubt that the interests who are interested in seeing that this enactment is set aside are bound to go to courts. So, all the provisions need to be examined thoroughly to make them fool-proof and immune from legal attack. That is why some more time is required.

SHRI INDRAJIT GUPTA : When it is going to be presented only at the end of the month, I do not know how it is going to be passed in this session.

MR SPEAKER : The question is : "That this House do extend upto the 21st August, 1972 the time appointed for the presentation of the report of the Joint Committee on the Bill to provide for the acquisition and transfer of shares of Indian Insurance companies and undertakings of other existing insurers in order to serve better the needs of the economy by securing the development of general insurance business in the best interest of the community and to ensure that the operation of the economic system does not result in the concentration of wealth to the common detriment, for the regulation and control of such business and for matters connected therewith or incidental thereto."

The motion was adopted.

13.19 hr

RE : QUESTION OF PRIVILEGE

MR. SPEAKER : Shri Ajit Kumar Saha to make a short statement.

[SHR S.M. BANERJEE]

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : We may take it up after lunch.

MR SPEAKER : Generally we finish all formal business before lunch.

SHRI S.M. BANERJEE (Kanpur) : Since the prices have gone up so high, there should be no lunch.

SHRI AJIT KUMAR SAHA : Under rule 223 of the Rules of Procedure—...

MR. SPEAKER : He may mention it very briefly and lay a statement on the Table.

SHRI JAGANNATHRAO JOSHI (Shajapur) : Why not take it up after lunch ?

SHRI DINEN BHATTACHARYYA : It is a question of privilege.

MR. SPEAKER : We discussed it this morning. The hon. Member was travelling in Asansol. Some people—I do not know whether real policemen or some people impersonating them—misbehaved with them. He has brought this matter to my notice. I am sending it to the Minister for a report. Then I will allow the hon. Member to mention it in the House.

SHRI DINEN BHATTACHARYYA : He was coming to attend a parliamentary committee meeting when this happened! So, it is a question privilege.

MR SPEAKER : I will send it to the Minister and get a report. Then I will call him to make a statement.

2013.hrs

COKING COAL MINES (NATIONALISATION) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the right, title and interest of the owners of the coking coal mines specified in the First Schedule, and the right, title and interest of the owners of such coke even plants as

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